### BEFORE HON'BLE MR. JUSTICE S.R. SEN CRP No. 57 of 2013

# 10.02.2014

Heard Mrs. JS Wahlang, the learned counsel for the petitioner who submits that, service report is yet to receive.

Wait for the service report.

List this matter after 2(two) weeks.

**JUDGE** 

#### BEFORE HON'BLE MR. JUSTICE S.R. SEN CRP No. 58 of 2013

#### 10.02.2014

Heard Mr. K Paual, the learned counsel for the petitioner who submits that service report against the respondent Nos. 1, 3 & 4 have not yet returned after service.

The petitioner's counsel is directed to serve notice upon the respondent Nos. 1, 3 & 4 by way of dasti service.

Mr. S Shangwan, the learned counsel appearing for on behalf of respondent No. 2 is present.

List this matter after 2(two) weeks.

**JUDGE** 

### BEFORE HON'BLE MR. JUSTICE S.R. SEN FAO No. 2 of 2013

### 10.02.2014

Heard Mrs. S Bhattacharjee, the learned counsel for the petitioner.

As per record, it appears that the Appeal has already been admitted.

Lower Court case record has been received as informed by Court Master and Paper Book is also ready as informed by the learned counsel for the petitioner.

Mr. P Nongbri, the learned counsel is appearing for on behalf of the respondent.

List this matter for hearing.

**JUDGE** 

#### BEFORE HON'BLE MR. JUSTICE S.R. SEN FAO No. 3 of 2013

### 10.02.2014

Heard Mr. KCH Guatam, the learned counsel for the petitioner as well as Mrs. S Bhattacharjee, the learned counsel for the respondent.

Both the learned counsel prayed that the matter may be fixed after 4(four) weeks.

List this matter after 3(three) weeks for hearing.

**JUDGE** 

### BEFORE HON'BLE MR. JUSTICE S.R. SEN MC(CRP) No. 5 of 2014 in CRP No. 56 of 2013

#### 10.02.2014

Heard Mr. K Paul, the learned counsel for the petitioner.

In this instant case, efforts have been made to reconcile the parties and the matter has already been referred to two mediators suggested by the parties in CRP No. 56 of 2013. In spite of all the efforts made by this Court, the parties keep-on filing petitions after another, therefore, I am not inclined to take-up the matter any further.

List this matter before any other bench without me (i.e. Mr. Justice SR Sen).

**JUDGE** 

## BEFORE HON'BLE MR. JUSTICE S.R. SEN MC(RFA) No. 12 of 2013 in RFA No. 1 of 2013

### 10.02.2014

Heard Mr. S Marpan, the learned counsel for the petitioner/applicant as well as Mrs. Dari Nengnong, the learned counsel who submits that, in this instant case one of the counsel is Mr. SR Sen, the learned senior counsel.

List this matter before any other bench without me (i.e. Mr. Justice SR Sen).

**JUDGE** 

### BEFORE HON'BLE MR. JUSTICE S.R. SEN Review Petn. No. 14 of 2013

#### 10.02.2014

Heard Ms. B Ryntathiang, the learned counsel for the petitioner as well as Mr. R Gurung, the learned GA.

As per record it appears that, no step has been taken as directed vide order dated 27.01.14.

Petitioner's counsel is directed to take necessary steps to serve notice upon the other respondents as directed.

List this matter after 3(three) weeks.

**JUDGE** 

## BEFORE HON'BLE MR. JUSTICE S.R. SEN WP(C) No. 15 of 2013

# 10.02.2014

List this matter in the 1st week of March as suggested by Mr. HG Baruah, the learned counsel for the petitioner as well as Mr. SC Shyam, the learned senior CGC.

**JUDGE** 

### BEFORE HON'BLE MR. JUSTICE S.R. SEN WP(C) No. 26 of 2013

### 10.02.2014

Heard Mr. BC Das, the learned counsel for the petitioner.

None appears for on behalf of the State.

List this matter after 2(two) weeks as suggested by the learned counsel for the petitioner.

**JUDGE** 

### BEFORE HON'BLE MR. JUSTICE S.R. SEN WP(C) No. 72 of 2013

# 10.02.2014

List this matter in the 1st week of March as suggested by Mr. HG Baruah, the learned counsel for the petitioner as well as Mr. SC Shyam, the learned senior CGC.

List it accordingly.

**JUDGE** 

#### BEFORE HON'BLE MR. JUSTICE S.R. SEN WP(C) No. 83 of 2013

### 10.02.2014

Heard Mr. S Changkija, the learned counsel for the petitioner as well as Mr. S Shangwan, the learned counsel who submits that Mrs. Y Shylla, the learned counsel appearing for respondent No. 5 is unwell and sought time.

Mr. P Nongbri, the learned counsel for respondent Nos. 1,2,3,4 & 6 is present.

List this matter after 3(three) weeks.

**JUDGE** 

### BEFORE HON'BLE MR. JUSTICE S.R. SEN WP(C) No. 155 of 2013

### 10.02.2014

Heard Mr. HG Baruah, the learned counsel for the petitioner as well as Mr. SC Shyam, the learned senior CGC who submits that the matter may be fixed after 4(four) weeks as Mr. N Khan, the previous learned CGC has resigned.

**JUDGE** 

### BEFORE HON'BLE MR. JUSTICE S.R. SEN WP(C) No. 161 of 2013

### 10.02.2014

Heard Mr. HG Baruah, the learned counsel for the petitioner as well as Mr. SC Shyam, the learned senior CGC who submits that the matter may be fixed after 4(four) weeks as Mr. N Khan, the previous learned CGC has resigned.

**JUDGE** 

### BEFORE HON'BLE MR. JUSTICE S.R. SEN WP(C) No. 168 of 2013

### 10.02.2014

Heard Mr. R Jha, the learned counsel for the petitioner as well as Mr. SC Shyam, the learned senior CGC who submits that the matter may be fixed after 4(four) weeks as Mr. N Khan, the previous learned CGC has resigned.

**JUDGE** 

### BEFORE HON'BLE MR. JUSTICE S.R. SEN WP(C) No. 188 of 2012

### 10.02.2014

Heard Mr. HG Baruah, the learned counsel for the petitioner as well as Mr. SC Shyam, the learned senior CGC.

List this matter after 2(two) weeks. In the meantime, the learned senior CGC is directed to clarify whether respondents No. 4, 5 & 6 have been promoted or not on 4.07.12.

**JUDGE** 

### BEFORE HON'BLE MR. JUSTICE S.R. SEN WP(C) No. 292 of 2012

### 10.02.2014

Heard Mr. R Jha, the learned counsel for the petitioner as well as Mr. P Nongbri, the learned counsel for the respondent who informed the Court that Mr. HS Thangkhiew, the learned senior counsel could not come and appear before the Court today due to be eavement in the family.

List this matter after 2(two) weeks.

**JUDGE**